

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3181
ANSWERED ON:16.03.2015
AMENDMENT OF INDUSTRIAL DISPUTES ACT
Karandlaje Km. Shobha

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether for effective implementation of National Manufacturing Policy (NMP) to boost growth in the manufacturing sector, the Government is proposing to amend the Industrial Disputes Act, 1947 and if so, the details thereof;
- (b) whether the amendments proposed by Department of Industrial Policy and Promotion are in relation to retrenchment in National Investment and Manufacturing Zones (NIMZs);
- (c) if so, the manner in which the Government protects job security of workers and other social benefits;
- (d) whether any consultations have been held with trade unions in this regard; and
- (e) if so, the outcome of the same?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (e): The Department of Industrial Policy & Promotion has suggested certain amendments to Section 25FFF of the Industrial Disputes Act, 1947 in the context of implementing the National Manufacturing Policy. This Ministry has organised two tri-partite consultations with the stakeholders to ascertain their views. The proposed amendments have not been finalised.